

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).481/2007
(From the judgement and order dated 09/11/2006 in WP No. 2586/1986 of
The HIGH COURT OF DELHI AT N. DELHI)

MAHALAKSHMI SUGAR MILLS CO.LTD. & ANR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln(s) for intervention,permission to place addl. documents on record
and prayer for interim relief and office report)

WITH SLP(C) NO. 14130 of 2007

(With appln. for exemption from filing C/c of the impugned judgment and c/delay
in filing SLP and permission to place addl. documents on record and office
report) (For final disposal)

SLP(C) NO. 14967-14978 of 2007

(With appln. for permission to place addl. documents on record and office
report)(For final disposal)

Date: 23/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s)/ Mr.L.N.Rao, Sr.Adv.
Respondent(s) Mr. H.K. Puri,Adv.
Ms. Priya Puri, Adv.
Mr. S.K. Puri, Adv.

Mr. K.K. Venugopal, Sr.Adv.
Mr. Gorab Banerjee, Adv.
Mr. Sanjeev Singh, Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Manu Aggarwal, Adv.

Mrs Manik Karanjawala, Adv.

UOI Mr. Mohan Prasaran, ASG
Mr. Navin Prakash, Adv.
Mr. S.Wasim Qadri, Adv.
Mr. B.K. Prasad, Adv.

Mr. V.K. Verma, Adv.

Mr. Syed Shahid Hussain Rizvi ,Adv

Dr.R.G. Padia, Sr.Adv.
Mr. Manoj Kumar Dwivedi, Adv.
Mr. G.V. Rao, Adv.

Mr. Kamlendra Mishra ,Adv

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Mr. Jayant Bhushan, Sr. Adv.
Mr. Ajay Bhargava,Adv.
Ms. Vanita Bhargava,Adv.
Mr.Susmit Pushkar, Adv. for

M/S. Khaitan & Co.

State of Assam Mr.Avijit Roy, Adv.

Mr.Ranjan Mazumdar, Adv for
M/s Corporate Law Group

UPON hearing counsel the Court made the following
ORDER

List on 24.1.2008.

[Meenu Sethi]
Court Master

[Pushap Lata Bhardwaj]
Court Master